

<sup>1</sup>[SCHEDULE BB*Form of Injunction to be issued under section 21, sub-section (2)*

NO. OF SUIT.

IN THE COURT OF THE MAMLATDAR OF

.. Plaintiff ;

.. Defendant.

TO DEFENDANT,

WHEREAS in the suit above specified, the Court has this day found that you have impeded (or that you have attempted to impede) the natural flow of surface water naturally rising in or falling on the plaintiff's undermentioned property by (here describe the property and the impediment erected, or attempted to be erected, found proved) ;

You are hereby prohibited from erecting or attempting to erect any impediment (if necessary set forth the particular kind of impediment which the defendant is enjoined not to erect) to the the natural flow of surface water from the said plaintiff's said property on to your property otherwise than under authority of a competent Civil Court.

Dated this                      day of

(Signed)  
Mamlatdar.]

---

<sup>1</sup> Schedule BB was inserted by Bom. 66 of 1954, s. 8.